

[Shri Hari Vishnu Kamath]

the Public Notice regarding Import Policy for newsprint. You were pleased to hold some years ago when I first raised this point in the House, in 1963, I believe, if not earlier, that Government should announce their policy, import policy or other, in the House first, and accordingly, since then, since 1963, the Commerce Minister has made it a point and made it a rule that his policy statements are first laid on the Table of the House and then given to the press.

'This item reads a copy of the Public Notice'. That means to say that it has already appeared somewhere, and the Minister is laying a copy of it here on the Table of the House. May I request you, Sir, to give your ruling on this whether the import policy statement should be made somewhere outside, and a copy given to us later on?

**Shri Raj Bahadur:** This has to be issued as a Public Notice later on, and a copy of it has first to be placed before the House, and that has been done.

12.21 hrs.

RELEASE OF A MEMBER

(DR. SARADISH ROY)

**Mr. Speaker:** I have to inform the House that I have received the following teleprinter message, dated the 25th April, 1966 from the Government of West Bengal, Calcutta:—

"Dr. Saradish Roy, Member, Lok Sabha, who was detained under Rule 30 of the Defence of India Rules, 1962, was released from detention on the 23rd April, 1966 at night."

12.21½ hrs.

ESTIMATES COMMITTEE

HUNDRED AND SECOND REPORT

**Shri A. C. Guha (Barasat):** I beg to present the Hundred and Second Report of the Estimates Committee on the Ministry of Education—University Grants Commission.

12.21½ hrs.

PUBLIC ACCOUNTS COMMITTEE

FIFTIETH REPORT

**Shri Morarka (Jhunjhunu):** I beg to present the Fiftieth Report of the Public Accounts Committee on Export Promotion Schemes and the allied matters with reference the para. 88 of the Audit Report (Civil) on Revenue Receipts, 1965.

12.21¾ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-FOURTH REPORT

**Shri Surendranath Dwivedy (Kendrapara):** I beg to present the Twenty-fourth Report of the Committee on Public Undertakings on Neyveli Lignite Corporation Limited.

12.22 hrs.

RE: RAILWAY ACCIDENTS  
IN ASSAM

**Shri Ranga (Chittoor):** May I make one small intervention? My hon. friend Dr. Ram Subhag Singh has returned from Assam. As you know, the House is worried very much about what has happened there during the last week. May I suggest that he may take the earliest possible opportunity to make a statement?

**Mr. Speaker:** The hon. Minister may

make it in the afternoon or tomorrow.

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** If you want, I can say something orally just now, but if you want it in writing, I shall give it in the afternoon....

**Mr. Speaker:** He may have the statement prepared, and the statement might be made.

**Shri Hem Barua (Gauhati):** I have already submitted a short notice question on this particular matter about his visit to Assam....

**Mr. Speaker:** Would the House like to take it up on a short notice question or would the House like a statement to be made?

**Some hon. Members:** Let a statement be made.

**Mr. Speaker:** By what time would the statement be ready? I think he might make it about 4 P.M. ....

**An hon. Member:** He may make it tomorrow.

**Mr. Speaker:** Very well; he might make that statement tomorrow after the Question Hour.

12.24 hrs.

\*DEMANDS FOR GRANTS—contd.

MINISTRY OF EXTERNAL AFFAIRS—

**Mr. Speaker:** The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of External Affairs. Now, Shri Krishna Menon.

**Shri Kapur Singh (Ludhiana):** At what time would the hon. Minister reply?

**Mr. Speaker:** I am calling the hon. Minister after Shri Krishna Menon.

**Shri Krishna Menon (Bombay City North):** Mr. Speaker, Sir, it is with a degree of reticence, but at the same time, with no sense of reservation, that I venture to intervene in this debate. Reticence, because factors that must determine the dimensions and the orientation of foreign policy have undergone certain changes in the world which in the course of things cannot receive consideration in an all-over debate of this kind.

I want to say at once that I have little doubt that the Minister of External Affairs at the head with all the expertise at his disposal as well as the staff of men who have the experience of having worked under one of the foremost statesmen of the world for over 15 years, would have looked into these matters in necessary detail and relevant contexts. But that does not absolve the responsibility of a Member of Parliament or even a member of the public examining these issues.

Therefore, reticence arises from the fact that there are so many things and their involvements are so many there is not the time to deal with them. I shall only touch them as I go on.

The second thing that I would like to say is this. I join in the tribute, the well-deserved tribute, that has been paid to the Prime Minister for her great personal success, and I join in the gratification that all of us feel on her debut in international affairs on her own. But policy at personal success is not the same as policy. This is in no way to denigrate from the assessments of or from the yet to come consequences of what she has accomplished.

Our Prime Minister would not be the first person to be in this position.

\*Moved with the recommendation of the President.